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CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**16.08.2011**

OA No. 536/2009

Mr. S. Shrivastava, Counsel for applicant.  
Ms. Usha Singh, Counsel for respondents.

Learned counsel for the respondents placed a copy of the order dated 16.09.2010 and 12.11.2010 by which relief claimed by the applicant for treating the period of vacation with effect from 07.05.2006 to 25.06.2006 as vacation. The same has been sanctioned vide order dated 16.09.2010 and further difference of the payment has been made to the applicant vide slip dated 12.11.2010 attached with the order dated 16.09.2010. These orders are taken on record.

As the relief claimed by the applicant has been granted to him at the level of the respondents, nothing remains in the OA and the OA has become infructuous. Consequently, the OA is disposed of as having become infructuous. The applicant is at liberty to redress his grievances, if any, by filing substantive OA.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

AHQ

*[Signature]*

copy given vide  
No 1291 & 1292  

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17/8/11  
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